

(ख) यह भूमि जब के द्वारा किस काल में खर्द जा रही है ;

(ग) शासन की प्रतिबन्ध इस से कितनी बाध होती है ; और

(घ) क्या यह सच है कि इस समय कुछ भूमि बेकार पड़ी हुई है ?

अतिरिक्त अध्यक्षी (श्री रघुरामेव)

(क) इन्दौर जिले में सेना ने कोई भूमि प्राप्त नहीं की है ।

(ख) से (घ) प्रश्न नहीं उठते ।

विस्थापित सरकारी कर्मचारियों का निवृत्ति-वेतन

१६३. श्री नवल प्रसादकर : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) विस्थापित सरकारी कर्मचारियों के निवृत्ति-वेतन के ६० प्रतिशत से बढ़कर ६० प्रतिशत हो जाने के परिणामस्वरूप कितने विस्थापित कर्मचारियों को लाभ हुआ है ; और

(ख) ३० प्रतिशत की इस वृद्धि को पूरा करने के लिये कितने अतिरिक्त धन की आवश्यकता होगी ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री बातर) . (क) तथा (ख) सूचना एकत्र की जा रही है और कुछ समय में वह सभा-पटल पर रख दी जायेगी ।

Estate Duty

164. Shri Morarka: Will the Minister of Finance be pleased to state the total amount assessed as Estate Duty but not realised so far?

The Minister of Finance (Shri T. T. Krishnamachari): The total amount of Estate Duty outstanding on

30.6.1957 is Rs. 1.15 crores. A major portion of the outstanding duty is due to the fact that the Act itself allows payment of duty on immovable property by instalments. Also in certain cases where the amount of duty is disputed and an appeal is filed, payment of duty is held in abeyance, until the decision of the appeal. The inevitable time lag between the determination of duty and the actual collection thereof also accounts for part of the outstanding duty.

12 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF REGISTRAR OF NEWSPAPERS

The Minister of Information and Broadcasting (Dr. Keskar): Sir, I beg to lay on the Table a copy of the Annual Report of the Registrar of Newspapers for India. [Placed in Library. See No. S-127/57.]

NOTIFICATION re AMENDMENT TO MINERAL CONCESSION RULES

The Minister of Mines and Oil (Shri K. D. Malaviya): Sir, I beg to lay on the Table, under section 10 of the Mines and Minerals (Regulations and Development) Act, 1948, a copy of the Notification No. MII-159(9)/57, dated the 15th June, 1957, making certain further amendment to the Mineral Concession Rules, 1949. [Placed in Library. See No. S-129/57.]

SEA CUSTOMS DUTIES (PROVISIONAL ASSESSMENT) RULES

The Deputy Minister of Finance (Shri B. E. Bhagat): Sir, I beg to lay on the Table, under sub-section (5) of Section 29-B of the Sea Customs Act, 1878, a copy of the Sea Customs Duties (Provisional Assessment) Rules, 1957. [Placed in Library. See No. S-128/57.]